

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

OA NO. 112/98

Wednesday, the 21st day of January, 1998.

CORAM

HON'BLE MR A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR S.K. GHOSAL, ADMINISTRATIVE MEMBER

Jose Varghese.P.
Pattarumadathil House
Palakuzha P.O.
Via Koothattukulam ...Applicant

(By advocate: Mr. O.V. Radhakrishnan)

Versus

Senior Superintendent of Post Offices
Aluva Division
Aluva.

... Respondent

(By advocate: Mr P.R. Ramachandra Menon, ACGSC)

The application having been heard on 21.1.1998, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR A.V. HARIDASAN, VICE CHAIRMAN

The applicant has applied for selection and appointment as Extra Departmental Sub Postmaster, Palakuzha Extra Departmental Sub Post Office, along with other candidates sponsored by the Employment Exchange. He has filed this application for a direction to the respondent to consider his candidature also as he apprehends that his candidature may not be considered by the respondent on the ground that he has not been sponsored by the Employment Exchange.

2. When the application came up for hearing today, learned counsel for the respondent has stated that in view of the ruling of the Supreme Court in Excise Superintendent, Malkapatnam, Krishna District, Andhra Pradesh Vs. K.B.N. Visweswara Rao & Ors. 1996 (6) SCC 216,

the respondent would consider the candidature of the applicant also though his name has not been sponsored by the employment exchange.

3. In the light of what is stated above, we dispose of this application with a direction to the respondent to consider the candidature of the applicant also for selection and appointment to the post of Extra Departmental Sub Postmaster, Palakuzha EDSO, though his name has not been sponsored by the employment exchange.

There will be no order as to costs.

Dated 21st day of January 1998.

(S.K. GHOSAL)
ADMINISTRATIVE MEMBER

(A.V. HARIDASAN)
VICE CHAIRMAN

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